

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No. 714/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th January 2018, 10.30 A.M

Name of the Company	Gupta Electric Company-Vs- Hari Machine Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

① Mr. R. N. Ghoshka.
Adv

② Mr. A. Bhowmik
Adv

For the operational creditor

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel for the operation creditor could not served the notice of admission on the corporate debtor and sought leave of the Court to serve the same on the corporate debtor. Prayer is allowed. Petitioner is directed to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 14/02/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)